



2026:AHC-LKO:20791

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1903 of 2026

Vishwajeet Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Tanmay Krishna Srivastava, Pranjali
Krishna, Priyesh Shukla, Saurabh
Shukla, Suruchi Tripathi, Ujjwal
Maurya

Counsel for Opposite Party(s) : G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

Heard learned counsel for the applicant and learned A.G.A. for the State as well as perused the record.

The accused-applicant seeks bail in Case Crime No. 212 of 2025, under Sections 3(5), 61(2), 112, 317(2), 318(4), 319(2), 338, 336(3) and 340(2) of the BNS, as well as Sections 66C and 66D of the Information Technology (Amendment) Act, Police Station Cyber Crime, District Lucknow.

In the prosecution case, it is alleged that the applicant, along with co-accused persons, was engaged in preparing fake Ayushman Cards for ineligible persons.

Learned counsel for the applicant contends that co-accused Sujeet Kannaujiya, who is alleged to have approved the fake Ayushman Cards, has already been granted bail by this Court vide order dated 25.02.2026 passed in Criminal Misc. Bail Application No. 1010 of 2026. Another co-accused, Saurabh Maurya, has also been enlarged on bail by this Court vide order dated 27.02.2026 passed in Criminal Misc. Bail Application No. 1043 of 2026.

Another co-accused Chandra Bhan Verma too has been granted bail vide order passed in Bail No.1721 of 2026. The applicant claims parity with the

aforesaid co-accused persons.

It is further submitted that no fake Ayushman Card has been recovered from the applicant.

It is further submitted that there is no possibility of the applicant of fleeing away after being released on bail or tampering with the witnesses. In case the applicant is enlarged on bail, he shall not misuse the liberty of bail. He undertakes to cooperate in the investigation.

Learned A.G.A. has opposed the bail prayer of the applicant and submitted that laptops, mobile phones and chargers have been recovered from the applicant; however, he could not dispute that no Ayushman card has been recovered from the applicant.

I have considered the arguments advanced by learned counsel for the parties as well as perused the record.

On due consideration of the facts that the offence is triable by the Magistrate; the applicant is in judicial custody since 25.12.2025; co-accused persons, named above, have already been granted bail by this Court; and the applicant has undertaken to cooperate in the investigation, and without expressing any opinion on the merits of the case, I find it to be a fit case for enlarging the applicant on bail.

Accordingly, the bail application is allowed, also on the ground of parity.

Let the applicant Vishwajeet Singh, involved in the aforesaid FIR/Case crime number, be released on bail in the aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial Court.

Any other condition(s) which the trial court/concerned court may deem fit and proper, in the circumstances of the case, may also be imposed.

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

(Rajeev Bharti,J.)

March 23, 2026

k kb/